

ITEM NO.15

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.4341/2022

(Arising out of impugned final judgment and order dated 25-04-2022 in HCWP No. 399/2021 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH &amp; ORS.

Petitioner(s)

VERSUS

RAHUL YADAV

Respondent(s)

(IA No. 68556/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 27-07-2022 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE KRISHNA MURARI  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Ms. Garima Prashad, AAG, UP  
Ms. Ruchira Goel, AOR  
Mr. Adit Jayeshbhai Shah, Adv.  
Mr. Ravi Sehgal, Adv.

For Respondent(s)

Mr. Ashok Kumar Sharma, Sr.Adv.  
Mr. Kamal Pundir, Adv.  
Mr. Ashish Kumar Chaurasiya, Adv.  
Mr. Durgesh Gupta, Adv.  
Mr. Anil Kumar Sharma, Adv.  
Dr. Vinod Kumar Tewari, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1 Heard learned Additional Advocate General appearing for the State of U.P. and the learned Senior counsel appearing for the respondent.

2. Learned Senior counsel appearing for the respondent has objected to the compensation proposed to be paid by the State and

insists on prayer (a) made in the Writ Petition filed before the High Court

3. We are of the opinion that proper investigation has to be completed in the matter and the status report be filed.

4. We direct the petitioners - State of U.P. to conduct proper investigation of the incident and file a status report within a period of two months from today.

5. List the matter on 30<sup>th</sup> September, 2022.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)